

Case No.  
FIR no. 465/20  
PS Pandav Nagar  
State vs. Rajni  
U/s 33 Delhi Excise Act.

16.10.2020

This is application for grant of bail on behalf of accused Rajni.

Present: Sh. Deepak Kumar, Ld. APP for State (through VC)  
Sh. Jai Prakash, Ld. Counsel for applicant/ accused (through VC)  
Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 12.10.2020. That she is house hold lady and poor lady. That recovery is the planted one. That nothing was recovered from the possession of applicant/ accused.

The application is opposed by the Ld. APP for the State on the ground that she is involved in several other cases. That she may repeat the similar offense, if released on bail.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.



(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
16.10.2020

Case No.  
FIR no. 370/20  
PS Pandav Nagar

16.10.2020

This is an application for release of the Mobile Phones and Laptop on superdari to the applicant Akash Jain.

Present Ld. APP for the State (through VC)

Sh. Vinay Singh, Ld. Counsel for applicant (through VC)

IO has not raised any objection to the release of the Mobile Phones and Laptop in question to the applicant as the same is not required for any further investigation.

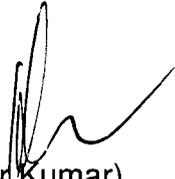
Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned Mobile Phones and Laptop to the rightful owner subject to preparing detailed proper panchnama of above mentioned mobile,
2. take photographs of above mentioned Mobile Phones and Laptop from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned Mobile Phones and Laptop attested and countersigned by complainant/affected party as well as by the owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed. Same be also sent to the e-mail/Whatsapp number of the applicant.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
16.10.2020